

Implementation of Child Care Leave

‡3265. SHRIMATI BIMLA KASHYAP SOOD: Will the PRIME MINISTER be pleased to state:

- (a) whether the recommendation of Sixth Pay Commission relating to Child Care Leave (CCL) has been implemented in all Government departments of the country;
- (b) if so, the ground for applying for it;
- (c) whether the permission of the department is mandatory to avail the CCL;
- (d) whether the CCL could not be availed when there is excessive work load and shortage of staff in the department; and
- (e) if not, the manner in which Government would compensate the employees working in such departments?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir. Rule 43(C) of the Central Civil Service (Leave) Rules 1972 provides that a woman Government employee who has no earned leave at her credit may be granted Child Care Leave for a maximum period of two years (*i.e.* 730 days) during the entire service for taking care of upto two minor children.

(b) Child Care Leave can be availed for taking care of upto two minor children whether for rearing or to look after any of their needs like examination, sickness etc.

(c) Yes, Sir, prior permission of the leave sanctioning authority is mandatory to avail Child Care Leave.

(d) and (e) Child Care Leave cannot be demanded as a matter of right. An employee can proceed on CCL only with prior proper approval of the leave, by the leave sanctioning authority. The leave is to be treated like Earned Leave and sanctioned as such.

Appointment of Backward Class (BC) candidates

¶3266. SHRI GANGA CHARAN: Will the PRIME MINISTER be pleased to state:

- (a) the number of appointments of the candidates belonging to the Backward classes made by Union Public Service Commission (UPSC) in class-I in various cadres of Centre/State Governments during last three years;
- (b) whether the posts reserved for backward classes in various Ministries and Departments of Central/State Governments are still lying vacant; and
- (c) if so, the steps being taken to fill up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The total number of candidates belonging to Other Backward Classes (OBCs) recommended for appointment in Group 'A' posts by the Union Public Service Commission during 2007-08, 2008-09 and 2009-10 are

‡Original notice of the question was received in Hindi.